

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 02/13 and 3/13 of NC-VI held on 26.04.2012.

Meeting No. 02/13 and 03/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 26.04.2012 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh.J.P.Maurya	AIA	MFPI
2	Sh. S.K.Jain	D.O	DIPP
3	Sh. A.K.Ojha	A.D	MSME
4	Sh.S.K.Panigrahi	E.O	DGFT

The minutes of the earlier meeting No. 01/13 held on 12.04.2012 were sent by e mail to all members of the committee were confirmed by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice No.37 dated 23.08.2007.

1	14 Case No.:17/36/85-ALC3/2010	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:2/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00162/AM11/	RLA File :02/24/040/00087/AM11/	Lic.No/Date:0210150900 23.11.2010	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the department of C&PC vide their O.M.No 46011/15/209-PC-II April ,2012and after discussion with technical members percent in the meeting committee decided to allow norms as per the existing SION H-175.			

RA may take consequential action as per policy / procedure.

2	15 Case No.:20/36/85-ALC3/2010	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:2/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00165/AM11/	RLA File :02/24/040/00146/AM11/	Lic.No/Date:0210150906 23.11.2010	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the department of C&PC vide their O.M.No.46011/15/209-PC-II April ,2012and after discussion with technical members percent in the meeting committee decided to allow norms as per the existing SION H-175.			

RA may take consequential action as per policy / procedure

3	16 Case No.:3/8/85-ALC3/2011	Party Name:NTL ELECTRONICS INDIA LTD.	Meet No/Date:2/85-ALC3/2012 26.04.2012	Status:																																
	HQ File :01/85/050/00038/AM12/	RLA File :05/24/040/00073/AM12/	Lic.No/Date:0510292282 31.05.2011	Approved																																
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I																																			
The case was considered by the committee as per agenda.The committee noted the comments furnished by the Department of Electronics and Information Technology vide their U.O No. 17/69/2011-IPHW dated 03.4.2012. The committee after discussion with technical members present in the meeting decided to allow the input output norms as under:-																																				
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>1. 101469 LED Lamp FYR Candle - 200lm E14 2700K Assembly of LED Candle Lamp 4.3 W with Opal (Coated) Glass and E14 Base Cap</td><td>740250.000 Nos.</td><td>1. Candle Glass Domes - Coated Glass (soda-lime) Domes in Candle Shape with transparent white coating</td><td>814275.000 Nos.</td></tr><tr><td>2. 101472 LED Lamp FYR P45 - 200lm E27 2700K Assembly of LED P45 Lamp 4.3 W with Opal (Coated)Glass and E27 Base Cap</td><td>450000.000 Nos.</td><td>2. P45 Glass Domes - Coated Glass (soda-lime) Domes in P45 Shape with transparent white coating</td><td>1443750.000 Nos.</td></tr><tr><td>3. 101474 LED Lamp FYR P45 - 200lm E14 2700K Assembly of LED P45 Lamp 4.3 W with Opal (Coated) Glass and E14 Base Cap</td><td>862500.000 Nos.</td><td>3. A400 Glass Domes - Coated Glass (soda-lime) Domes in A400 Shape with transparent white coating</td><td>832562.000 Nos.</td></tr><tr><td>4. 101475 LED Lamp FYR 400 - 400lm E27 2700K Assembly of LED A400 Lamp 8.1 W with Opal (Coated) Glass and E27 Base Cap</td><td>756875.000 Nos.</td><td>4. A400 Glass Domes - Clear Glass (soda-lime) Domes in A400 Shape - Clear</td><td>832562.000 Nos.</td></tr><tr><td>5. 101476 LED Lamp FYR 400 - 400lm E27 2700K Clear Glass Assembly of LED A400 Lamp 8.1 W with Clear Glass and E27 Base Cap</td><td>756875.000 Nos.</td><td>5. Base Cap - E14 Base Cap E14 of aluminum with nickel plating</td><td>1602750.000 Nos.</td></tr><tr><td></td><td></td><td>6. Base Cap - E27 Base Cap E27 of aluminum with nickel plating</td><td>1963750.000 Nos.</td></tr><tr><td></td><td></td><td>7. Insulated Copper Wire - 24</td><td>591995.000</td></tr></table>					Export Item	Qty.	Import Item	Qty.	1. 101469 LED Lamp FYR Candle - 200lm E14 2700K Assembly of LED Candle Lamp 4.3 W with Opal (Coated) Glass and E14 Base Cap	740250.000 Nos.	1. Candle Glass Domes - Coated Glass (soda-lime) Domes in Candle Shape with transparent white coating	814275.000 Nos.	2. 101472 LED Lamp FYR P45 - 200lm E27 2700K Assembly of LED P45 Lamp 4.3 W with Opal (Coated)Glass and E27 Base Cap	450000.000 Nos.	2. P45 Glass Domes - Coated Glass (soda-lime) Domes in P45 Shape with transparent white coating	1443750.000 Nos.	3. 101474 LED Lamp FYR P45 - 200lm E14 2700K Assembly of LED P45 Lamp 4.3 W with Opal (Coated) Glass and E14 Base Cap	862500.000 Nos.	3. A400 Glass Domes - Coated Glass (soda-lime) Domes in A400 Shape with transparent white coating	832562.000 Nos.	4. 101475 LED Lamp FYR 400 - 400lm E27 2700K Assembly of LED A400 Lamp 8.1 W with Opal (Coated) Glass and E27 Base Cap	756875.000 Nos.	4. A400 Glass Domes - Clear Glass (soda-lime) Domes in A400 Shape - Clear	832562.000 Nos.	5. 101476 LED Lamp FYR 400 - 400lm E27 2700K Clear Glass Assembly of LED A400 Lamp 8.1 W with Clear Glass and E27 Base Cap	756875.000 Nos.	5. Base Cap - E14 Base Cap E14 of aluminum with nickel plating	1602750.000 Nos.			6. Base Cap - E27 Base Cap E27 of aluminum with nickel plating	1963750.000 Nos.			7. Insulated Copper Wire - 24	591995.000
Export Item	Qty.	Import Item	Qty.																																	
1. 101469 LED Lamp FYR Candle - 200lm E14 2700K Assembly of LED Candle Lamp 4.3 W with Opal (Coated) Glass and E14 Base Cap	740250.000 Nos.	1. Candle Glass Domes - Coated Glass (soda-lime) Domes in Candle Shape with transparent white coating	814275.000 Nos.																																	
2. 101472 LED Lamp FYR P45 - 200lm E27 2700K Assembly of LED P45 Lamp 4.3 W with Opal (Coated)Glass and E27 Base Cap	450000.000 Nos.	2. P45 Glass Domes - Coated Glass (soda-lime) Domes in P45 Shape with transparent white coating	1443750.000 Nos.																																	
3. 101474 LED Lamp FYR P45 - 200lm E14 2700K Assembly of LED P45 Lamp 4.3 W with Opal (Coated) Glass and E14 Base Cap	862500.000 Nos.	3. A400 Glass Domes - Coated Glass (soda-lime) Domes in A400 Shape with transparent white coating	832562.000 Nos.																																	
4. 101475 LED Lamp FYR 400 - 400lm E27 2700K Assembly of LED A400 Lamp 8.1 W with Opal (Coated) Glass and E27 Base Cap	756875.000 Nos.	4. A400 Glass Domes - Clear Glass (soda-lime) Domes in A400 Shape - Clear	832562.000 Nos.																																	
5. 101476 LED Lamp FYR 400 - 400lm E27 2700K Clear Glass Assembly of LED A400 Lamp 8.1 W with Clear Glass and E27 Base Cap	756875.000 Nos.	5. Base Cap - E14 Base Cap E14 of aluminum with nickel plating	1602750.000 Nos.																																	
		6. Base Cap - E27 Base Cap E27 of aluminum with nickel plating	1963750.000 Nos.																																	
		7. Insulated Copper Wire - 24	591995.000																																	

AWG Teflon Insulated Copper Wire (1/0.510 mm), 600Vac or equivalent, White	Meter
8. Insulated Copper Wire - 28/30 AWG Teflon Insulated Copper Wire (7/0.127mm) or (1/0.320 mm), 300Vac or equivalent, Black & Red	310911.000 Meter
9. RTV Adhesive - one part moisture cure Silicone adhesive with high dielectric strength typically 20 kV/mm.	*Consumable
10. Thermally Conductive Adhesive for electronic applications Thermally Conductive Adhesive with curing by UV or Activator, for metal to metal adhesion with high thermal conductive properties.	*Consumable
11. Activator for curing of Thermally Conductive Adhesive Activator for curing of Thermally Conductive Adhesive.	*Consumable
12. UV Curing Adhesive UV Curing Adhesive for glass to metal adhesion.	*Consumable
13. Aluminium Alloy (A413) Ingots Aluminum Alloy (A413) for making Aluminum Die Casted Heat Sink for Candle LED Lamp, made	22.554 M.T. (including 6% wastage)
14. Aluminum Alloy (A413) Ingots	55.650

		Aluminum Alloy (A413) for making Aluminum Die Casted Heat Sink for P45 LED Lamp	M.T. (including 6% wastage)
		15. Aluminum Alloy (A413) Ingots Aluminum Alloy (A413) for making Aluminum Die Casted Heat Sink for A400 LED Lamp	120.339 M.T. (including 6% wastage)
		16. Solder Wire Solder Wire - lead free, RoHS compliant, composition Tin (Sn) with Silver (Ag) and/or Copper (Cu)	*Consumable.

* Item at Sl. No.9,10,11,12 & 16 are Consumable to be allowed @ 2% of FOB value
RA may take consequential action as per policy/procedure.

4	17 Case No.:16/2/85-ALC3/2012	Party Name:NV DISTILLIERIES & BREWERIES PVT LTD	Meet No/Date:2/85-ALC3/2012 26.04.2012	Status: Deferred
	HQ File :01/85/050/00016/AM13/	RLA File :05/24/040/00438/AM12/	Lic.No/Date:0510319095 29.02.2012	
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. The case may be placed before the committee on receipt of the comments.			

5	18 Case No.:26/2/85-ALC3/2012	Party Name:NV DISTILLIERIES & BREWERIES PVT LTD	Meet No/Date:2/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00026/AM13/	RLA File :05/24/040/00259/AM12/	Lic.No/Date:0510306911 01.11.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The case was considered by the committee as per agenda. The committee decided to			

defer the case as comments are awaited from MFPI. The case may be placed before the committee on receipt of the comments.

6

19	Party Name:HALDIRAM EXPORTS PVT. LTD	Meet No/Date:2/85-ALC3/2012 26.04.2012	Status: Approved
HQ File :01/85/162/242/AM08	Fixation of SION for Namkeens/Mixtures/Savouries/Bhijia/Chabena/ Misthans/Mithai.		
The case was considered by the committee as per agenda.The committee discussed the matter with the technical members present in the meeting. The technical member of MFPI present in the meeting assured to furnish their written comments with in two days. Comments from MFPI were received vide their O.M No. 3/DGFT/2010dated 3.5.2012 .Accordingly, SION for the export product Namkeens / Mixtures/ Savories are fixed as under:-			
Export Item	Qty.	Import Item	Qty.
Namkeens / Mixtures / Savories	1 Kg	1.Chickpeas/ Lentils/ Cereal flakes/ Green peas.	0.600Kg
		*2.Edible Vegetable Oils / Fats/ Fried Fats	0.300Kg
		3.Relevant Food Additives as approved by PFA.	0.010 Kg
		4. Relevant Flavours	0.070 Kg
		5. Packing materials/ PP/HDPE/LDPE/Paper & paper Board/ Aluminum Foil.	As per packing policy

* Item No.2 allowed only in case of fried export products.

The committee in respect of export product Mishthans / Mithai directed to advise the firm to furnish specific types/ categories of export product & inputs to consider the export products.

The committee recommended for fixation of SION for the above export product.

7	20	REF. FROM ZJDGFT,MUMBAI (M/S. PARKSONS CARTAMUNDI PVT. LTD).	Meet No/Date:2/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/162/201/AM12	RLA File :05/24/040/00259/AM12/	Lic.No/Date:0510306911 01.11.2011	Clarified
	Clarification regarding import quantity allowed under SION K-58 for export of Playing Cards Plastic Coated.			
	The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting decided to clarify that Import item water Based coating & printing inks are to be allowed 2% on Net content of Card Board only i.e 22500 Kg.			

8	21 Case No.:3/2/85-ALC3/2012	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:2/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00003/AM13/	RLA File :03/94/040/01023/AM12/	Lic.No/Date:0310684456 02.03.2012	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda.The committee decided to approve the case on repeat basis as per the earlier decision taken by the norms committee meeting No. 36/12 dated 22.3.2012 (case no 624) allowing inputs in the ratio of 2.31 K.G of Cocoa			

Beans (Dried & Fermented) for manufacture of 1 K.G of Cocoa Butter.

RA may take consequential action as per policy / procedure

9	22 Case No.:4/2/85-ALC3/2012	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:2/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00004/AM13/	RLA File :03/94/040/01043/AM12/	Lic.No/Date:0310684464 02.03.2012	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decision taken by the norms committee meeting No. 36/12 dated 22.3.2012 (case no 624) allowing inputs in the ratio of 2.31 K.G of Cocoa Beans (Dried & Fermented) for manufacture of 1 K.G of Cocoa Butter.			

RA may take consequential action as per policy / procedure

10	23 Case No.:5/2/85-ALC3/2012	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:2/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00005/AM13/	RLA File :03/94/040/01021/AM12/	Lic.No/Date:0310684460 02.03.2012	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decision taken by the norms committee meeting No. 36/12 dated 22.3.2012 (case no 624) allowing inputs in the ratio of 2.31 K.G of Cocoa Beans (Dried & Fermented) for manufacture of 1 K.G of Cocoa Butter.			

RA may take consequential action as per policy / procedure

11	24 Case No.:7/2/85-ALC3/2012	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:2/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00007/AM13/	RLA File :03/94/040/01133/AM12/	Lic.No/Date:0310687336 21.03.2012	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier			

decision taken by the norms committee meeting No. 37/12 dated 29.3.2012 (case no 655) as under:-

Export Item	Qty.	Import Item	Qty.
Cellulose Capsules (in various size)	1.00 Kg	Hydroxy Propyl Methyl Cellulose (Cellulose Ether)	1.16 kg/ kg

RA may take consequential action as per policy / procedure

12	25 Case No.:8/2/85-ALC3/2012	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:2/85-ALC3/2012 26.04.2012	Status:								
	HQ File :01/85/050/00008/AM13/	RLA File :03/94/040/01132/AM12/	Lic.No/Date:0310687333 21.03.2012	Approved								
Fixation of adhoc norms under para 4.7 of HBP, Vol.I												
The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decision taken by the norms committee meeting No. 37/12 dated 29.3.2012 (case no 655) as under:-												
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Cellulose Capsules (in various size)</td><td>1.00 Kg</td><td>Hydroxy Propyl Methyl Cellulose (Cellulose Ether)</td><td>1.16 kg/ kg</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Cellulose Capsules (in various size)	1.00 Kg	Hydroxy Propyl Methyl Cellulose (Cellulose Ether)	1.16 kg/ kg
Export Item	Qty.	Import Item	Qty.									
Cellulose Capsules (in various size)	1.00 Kg	Hydroxy Propyl Methyl Cellulose (Cellulose Ether)	1.16 kg/ kg									
RA may take consequential action as per policy / procedure												

13	26 Case No.:19/2/85-ALC3/2012	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:2/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00019/AM13/	RLA File :07/24/040/00387/AM12/	Lic.No/Date:0710086525 23.02.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda.The committee decided to defer the case and directed to call for the information from the firm as per the DIPP earlier letter dated 12.4.2012 on same product of the same firm i.e Detailed calculation / basis for requirement of 1.25 Sq. Mtrs. of Polyester fabric/ Mesh for one chair supported by sizes of chair seat/ back etc. for which polyester fabric / Mesh is required.			

14	27 Case No.:20/2/85-ALC3/2012	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:2/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00020/AM13/	RLA File :07/24/040/00403/AM12/	Lic.No/Date:0710086529 23.02.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case and directed to call for the information from the firm as per the DIPP earlier letter dated 12.4.2012 :- Detailed calculation / basis for requirement of 1.25 Sq. Mtrs. of Polyester fabric/ Mesh for one chair supported by sizes of chair seat/ back etc. for which polyester fabric / Mesh is required.			

15	28 Case No.:21/2/85-ALC3/2012	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:2/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00021/AM13/	RLA File :07/24/040/00398/AM12/	Lic.No/Date:0710086530 23.02.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case and directed to call for the information from the firm as per the DIPP earlier letter dated 12.4.2012 :- Detailed calculation / basis for requirement of 1.25 Sq. Mtrs. of Polyester fabric/ Mesh for one chair supported by sizes of chair seat/ back etc. for which polyester fabric / Mesh is required.			

16	29 Case No.:22/2/85-ALC3/2012	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:2/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00022/AM13/	RLA File :07/24/040/00413/AM12/	Lic.No/Date:0710086532 23.02.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case and directed to call for the information from the firm as per the DIPP earlier letter dated 12.4.2012 :- Detailed calculation / basis for requirement of 1.25 Sq. Mtrs. of Polyester fabric/ Mesh for one chair supported by sizes of chair seat/ back etc. for which polyester fabric / Mesh is required.			

17	30 Case No.:23/2/85-ALC3/2012	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:2/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00023/AM13/	RLA File :07/24/040/00434/AM12/	Lic.No/Date:0710086873 08.03.2012	:Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case and directed to call for the information from the firm as per the DIPP earlier letter dated 12.4.2012 :- Detailed calculation / basis for requirement of 1.25 Sq. Mtrs. of Polyester fabric/ Mesh for one chair supported by sizes of chair seat/ back etc. for which polyester fabric / Mesh is required.			

18	31 Case No.:24/2/85-ALC3/2012	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:2/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00024/AM13/	RLA File :07/24/040/00420/AM12/	Lic.No/Date:0710086872 08.03.2012	Deferred:
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case and directed to call for the information from the firm as per the DIPP earlier letter dated 12.4.2012:- Detailed calculation / basis for requirement of 1.25 Sq. Mtrs. of Polyester fabric/ Mesh for one chair supported by sizes of chair seat/ back etc. for which polyester fabric / Mesh is required.			

19	32 Case No.:12/2/85-ALC3/2012	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:2/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00012/AM13/	RLA File :02/24/040/00232/AM12/	Lic.No/Date:0210175149 13.03.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Tea Board and directed to call for the following information from the firm:- “Size of the Tea bag and weight of the Tea bag”			

20	33 Case No.:25/2/85-ALC3/2012	Party Name:RAVI FOODS PLTD.,	Meet No/Date:2/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00025/AM13/	RLA File :09/24/040/00429/AM12/	Lic.No/Date:0910051657 09.03.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from the MFPI & MSME. The case may be placed before the committee on receipt of comments.			

21	34 Case No.:2/2/85-ALC3/2012	Party Name:SAIRAM ORGANICS PVT LTD	Meet No/Date:2/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00002/AM13/	RLA File :09/24/040/00452/AM12/	Lic.No/Date:0910050555 30.12.2011	Transfer
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to transfer the case to NC-IV as the export product is under			

the product group of chemical and allied products concerned to NC-IV section.

22	35 Case No.:17/2/85-ALC3/2012	Party Name:LEMNIS LIGHTING INDIA PRIVATE LIMITED	Meet No/Date:2/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00017/AM13/	RLA File :05/23/040/00473/AM12/	Lic.No/Date:0510319156 01.03.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from the Department of Electronics & Information Technology. Committee directed to refer the matter to DIPP for their comments. The case may be placed before the committee on receipt of comments.			

23	36 Case No.:18/2/85-ALC3/2012	Party Name:STAG INTERNATIONAL	Meet No/Date:2/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00018/AM13/	RLA File :05/24/040/00434/AM12/	Lic.No/Date:0510318694 27.02.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from DIPP & MSME. The case may be placed before the committee on receipt of comments.			

24	37 Case No.:11/2/85-ALC3/2012	Party Name:BIRLA CORPORATION LTD.,	Meet No/Date:2/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00011/AM13/	RLA File :02/24/040/00243/AM12/	Lic.No/Date:0210175575 21.03.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from DIPP. The case may be placed before the committee on receipt of comments.			

25	38 Case No.:13/2/85-ALC3/2012	Party Name:MARINE CHEMICALS,	Meet No/Date:2/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00013/AM13/	RLA File :10/24/040/00078/AM12/	Lic.No/Date:1010048595	

		06.03.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I		
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MPEDA & Department of Biotechnology. The case may be placed before the committee on receipt of comments.		

26	39 Case No.:10/2/85-ALC3/2012	Party Name:EXOTIC NATURALS	Meet No/Date:2/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00010/AM13/	RLA File :03/94/040/01098/AM12/	Lic.No/Date:0310685277 07.03.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from the department of C&PC,MSME & AYUSH. The case may be placed before the committee on receipt of comments.			

27	40 Case No.:6/2/85-ALC3/2012	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:2/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00006/AM13/	RLA File :03/94/040/01112/AM12/	Lic.No/Date:0310685528 09.03.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from the department of C&PC & MSME (chemical) division. The case may be placed before the committee on receipt of comments.			

28	41	Party Name:EMPIRE TOBACCO COMPANY	Meet No/Date:2/85-ALC3/2012	Status:
----	----	-----------------------------------	-----------------------------	---------

	Case No.:9/2/85-ALC3/2012	PVT. LTD.	26.04.2012	
	HQ File :01/85/050/00009/AM13/	RLA File :03/94/040/01130/AM12/	Lic.No/Date:0310686408 15.03.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited fromDIPP. The case may be placed before the committee on receipt of comments.			

	42 Case No.:1/2/85-ALC3/2012	Party Name:ALKALOIDS CORPORATION	Meet No/Date:2/85-ALC3/2012 26.04.2012	Status:
29	HQ File :01/85/050/00001/AM13/	RLA File :02/24/040/00213/AM12/	Lic.No/Date:0210174096 15.02.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received and directed to request RA concerned to furnish the hard copy of the application and take further necessary action seeking comments from technical Authority.			

PART-II

1	43 Case No.:7/19/85-ALC3/2011	Party Name:ARJUNA NATURAL EXTRACTS LTD.	Meet No/Date:3/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00100/AM12/	RLA File :10/24/040/00036/AM12/	Lic.No/Date:1010044859 11.08.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited fromAYUSH. The case may be placed before the committee on receipt of comments.			

2	44 Case No.:6/19/85-ALC3/2011	Party Name:ARJUNA NATURAL EXTRACTS LTD.	Meet No/Date:3/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00099/AM12/	RLA File :10/24/040/00037/AM12/	Lic.No/Date:1010044861 11.08.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from AYUSH. The case may be placed before the committee on receipt of comments.			

3	45 Case No.:7/24/85-ALC3/2011	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:3/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00129/AM12/	RLA File :11/24/040/00031/AM12/	Lic.No/Date:1110025895 11.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited fromMFPI. The case may be placed before the committee on receipt of comments.			

4	46 Case No.:4/22/85-ALC3/2010	Party Name:MINDA CORPORATION LTD.	Meet No/Date:3/85-ALC3/2012 26.04.2012	Status:		
	HQ File :01/85/050/00084/AM11/	RLA File :05/24/040/00169/AM11/	Lic.No/Date:0510272403 08.09.2010	Approved		
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I					
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the DIPP (TSW)vide their letter dated 26.4.2012. The committee as per the written comments decided to approve the norms on net to net basis with accountability clause as under:-					
	Sl.No.	Export Item Name.	Qty	Sl.No.	Import Item Name.	Qty
	1	RODD floor Imp bse black	48000.000 Nos.	1	CORDSET EU H03VVH2-F 2x0.75 2500L BLACK	704000.000 Nos.
	2	RODD floor Imp bse black AU	1200.000 Nos.	2	CORDSET GB H03VVH2-F 2x0.75 2500L BLACK	35200.000 Nos.
	3	RODD floor Imp bse black CF	1200.000 Nos.	3	CORDSET CN H03VVH2-F 2x0.75 2500L BLACK	35200.000 Nos.
	4	RODD floor Imp bse black CN	2400.000 Nos.	4	CORDSET AU H03VVH2-F 2x0.75 2500L BLACK	17600.000 Nos.
	5	RODD floor Imp bse black GB	2400.000 Nos.	5	CORDSET TW H03VVH2-F 2x0.75 2500L BLACK	17600.000 Nos.
	6	RODD floor Imp bse black JP	1200.000 Nos.	6	CORDSET WITH SWITCH JP H03VVH2-F 2x0.75 2500L BLACK	12600.000 Nos.
	7	RODD floor Imp bse black NA	2400.000 Nos.	7	CORDSET NA SPT-2 2X18AWG 2500L BLACK	52800.000 Nos.

8	RODD floor Imp bse black TW	1200.000 Nos.	8	CORDSET JP H03VVH2-F 2x0.75 2500L BLACK	5000.000 Nos.
9	RODD floor Imp bse nickel-plated	104000.000 Nos.	9	CORDSET EU H03VVH2-F 2x0.75 3500L BLACK	152000.000 Nos.
10	RODD floor Imp bse nickel-plated AU	2600.000 Nos.	10	CORDSET GB H03VVH2-F 2x0.75 3500L BLACK	7600.000 Nos.
11	RODD floor Imp bse nickel-plated CF	2600.000 Nos.	11	CORDSET CN H03VVH2-F 2x0.75 3500L BLACK	7600.000 Nos.
12	RODD floor Imp bse nickel-plated CN	5200.000 Nos.	12	CORDSET AU H03VVH2-F 2x0.75 3500L BLACK	3800.000 Nos.
13	RODD floor Imp bse nickel-plated GB	5200.000 Nos.	13	CORDSET TW H03VVH2-F 2x0.75 3500L BLACK	3800.000 Nos.
14	RODD floor Imp bse nickel-plated JP	2600.000 Nos.	14	CORDSET JP H03VVH2-F 2x0.75 3500L BLACK	3800.000 Nos.
15	RODD floor Imp bse nickel-plated NA	5200.000 Nos.	15	CORDSET NA SPT-2 2X18AWG 3500L BLACK	11400.000 Nos.
16	RODD floor Imp bse nickel-plated TW	2600.000 Nos.	16	STEAB 5438/51////20 CLICK IN INTERNAL GROMMET BLACK	190000.000 Nos.
17	RODD table lamp base 35 black	200000.000 Nos.	17	CORD GRIP E14 H03VVH2- F	579600.000 Nos.
18	RODD table lamp base 35 black AU	5000.000 Nos.	18	CORD GRIP WITH INSULATING SOCKET H03VVH2-F 2X0.75	12600.000 Nos.
19	RODD table lamp base 35 black CF	5000.000 Nos.	19	CORD GRIP WITH INSULATING SOCKET E27 H03VVH2-F	413600.000 Nos.
20	RODD table lamp base 35 black CN	10000.000	20	CAP E12/E14 FOR ROCKER SWITCH, M10x1, BLACK	617400.000

		Nos.			Nos.
21	RODD table lamp base 35 black GB	10000.000 Nos.	21	CAP, M10X1 WITH LOCKING SCREW, H=19 BLACK	12600.000 Nos.
22	RODD table lamp base 35 black JP	5000.000 Nos.	22	CAP E27/E26 FOR ROCKER SWITCH, M10x1, BLACK	440000.000 Nos.
23	RODD table lamp base 35 black NA	10000.000 Nos.	23	CASING E14, FULL THR., BLACK, T190	579600.000 Nos.
24	RODD table lamp base 35 black TW	5000.000 Nos.	24	CASING E17 LH, FULL THR., BLACK	12600.000 Nos.
25	RODD table lamp base 35 nickel- plated	304000.000 Nos.	25	CASING E12, FULL THR., BLACK	37800.000 Nos.
26	RODD table lamp base 35 nickel- plated AU	7600.000 Nos.	26	CASING E27, FULL THR., BLACK, T190	404800.000 Nos.
27	RODD table lamp base 35 nickel- plated CF	7600.000 Nos.	27	CASING E26, FULL THR., BLACK	35200.000 Nos.
28	RODD table lamp base 35 nickel- plated CN	15200.000 Nos.	28	RING E12/14/17, 15x43 BLACK	630000.000 Nos.
29	RODD table lamp base 35 nickel- plated GB	15200.000 Nos.	29	RING E26,E27, 15x55 BLACK	440000.000 Nos.
30	RODD table lamp base 35 nickel- plated JP	7600.000 Nos.	30	INSERT E14 BLACK FOR ROCKER SWITCH, BLACK SWITCH (250V, 2A-T160)	579600.000 Nos.
31	RODD table lamp base 35 nickel- plated NA	15200.000 Nos.	31	INSERT E12 BLACK FOR ROCKER SWITCH, BLACK SWITCH (75W, 125V)	37800.000 Nos.
32	RODD table lamp base 35 nickel- plated TW	7600.000 Nos.	32	INSERT E27 WHITE FOR ROCKER SWITCH, BLACK SWITCH (250V, 2A-T180)	404800.000 Nos.

33	RODD table lamp base 45 black	80000.000 Nos.	33	INSERT E26 WHITE FOR ROCKER SWITCH, BLACK SWITCH (250W, 125V)	35200.000 Nos.
34	RODD table lamp base 45 black AU	2000.000 Nos.	34	SPARSAM ENER-SAV BULB E26 11W NA	8800.000 Nos.
35	RODD table lamp base 45 black CF	2000.000 Nos.	35	SPARSAM ENER-SAV BULB E12 7W GLOBE NA	12600.000 Nos.
36	RODD table lamp base 45 black CN	4000.000 Nos.			
37	RODD table lamp base 45 black GB	4000.000 Nos.			
38	RODD table lamp base 45 black JP	2000.000 Nos.			
39	RODD table lamp base 45 black NA	4000.000 Nos.			
40	RODD table lamp base 45 black TW	2000.000 Nos.			
41	RODD table lamp base 45 nickel- plated	120000.000 Nos.			
42	RODD table lamp base 45 nickel- plated AU	3000.000 Nos.			
43	RODD table lamp base 45 nickel- plated CF	3000.000 Nos.			
44	RODD table lamp base 45 nickel- plated CN	6000.000 Nos.			
45	RODD table lamp base 45 nickel-	6000.000			

	plated GB	Nos.	
46	RODD table lamp base 45 nickel-plated JP	3000.000 Nos.	
47	RODD table lamp base 45 nickel-plated NA	6000.000 Nos.	
48	RODD table lamp base 45 nickel-plated TW	3000.000 Nos.	
RA may take consequential action as per policy/procedure.			

5	47 Case No.:4/29/85-ALC3/2011	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:3/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00161/AM12/	RLA File :08/24/040/00207/AM12/	Lic.No/Date:0810106487 12.12.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI& MSME The case may be placed before the committee on receipt of comments.			

6	48 Case No.:3/18/85-ALC3/2011	Party Name:DINESH SARAOGI	Meet No/Date:3/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00093/AM12/	RLA File :02/24/040/00077/AM12/	Lic.No/Date:0210164815 29.08.2011	Approved

	Fixation of adhoc norms under para 4.7 of HBP, Vol.I		
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the SHEFEXIL vide their letter No. SHEFEXIL/Policy/2011-12/3893 dated 26.3.2012 and after discussion with technical members present in the meeting committee decided to approve the norms as applied for :-		
	Export Item	Qty.	Import Item
	Shellac	55,000.00 Kg	Sticklac
	RA may take consequential action as per policy/ procedure		

7	49 Case No.:8/29/85-ALC3/2011	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00165/AM12/	RLA File :05/23/040/00310/AM12/	Lic.No/Date:0510307961 15.11.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI& MSME The case may be placed before the committee on receipt of comments.			

8	50 Case No.:7/27/85-ALC3/2011	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:3/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00151/AM12/	RLA File :07/24/040/00317/AM12/	Lic.No/Date:0710084045 18.11.2011	Transfer
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to transfer the case to NC-III section as export item relates to pharma product.			

9	51 Case No.:9/10/85-ALC3/2011	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:3/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00056/AM12/	RLA File :31/83/040/00032/AM12/	Lic.No/Date:3110048826	Deferred

		23.06.2011	
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I		
	The case was considered by the committee as per agenda. The committee decided to defer the case as the case is referred to MSME to re-examine and furnish their comments . Comments from MSME is awaited. The MSME may be reminded to expedite their comments and case may be placed before the committee on receipt of comments.		

10	52 Case No.:5/21/85-ALC3/2011	Party Name:ARISTO TEXCON PVT.LTD.	Meet No/Date:3/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00107/AM12/	RLA File :02/24/040/00099/AM12/	Lic.No/Date:0210165324 06.09.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Textile Commissioner & MSME (Hosiery)The case may be placed before the committee on receipt of comments.			

11	54 Case No.:11/29/85-ALC3/2011	Party Name:ARISTO TEXCON PVT.LTD.	Meet No/Date:3/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00168/AM12/	RLA File :02/24/040/00167/AM12/	Lic.No/Date:0210171096 19.12.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Textile Commissioner & MSME (Hosiery)The case may be placed before the committee on receipt of comments.			
12	55 Case No.:13/29/85-ALC3/2011	Party Name:BILCARE LIMITED	Meet No/Date:3/85-ALC3/2012 26.04.2012	Status:
	HQ File :01/85/050/00170/AM12/	RLA File :31/83/040/00187/AM12/	Lic.No/Date:3110052225 03.01.2012	Rejected
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting decided to reject the case as export/ import items are same and there is no manufacturing activity is involved .			

13	53 Case No.:15/24/85-ALC3/2011	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:3/85-ALC3/2012 26.04.2012	Status:
----	-----------------------------------	---	---	---------

Fixation of adhoc norms under para 4.7 of HBP, Vol.I

The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting decided to approve the case as under-

Export Item	Qty.	Import Item	Qty.
1. Infusions filled in Mesh Bags packed in Laminates (16,00,000 Nos. Mesh Bags made from pre-tagged Biodegradable Mesh of size 160x 65 mm)	4000.00 Kg	1. Infusions (mixed ingredients)	8000.00
2. Infusions filled in Mesh Bags (10,00,000 Nos. Mesh Bags made from pre-tagged Biodegradable Mesh of size 160x 65 mm)	4000.00 Kg	2. pre-tagged Biodegradable Mesh of size 160x 65 mm in Roll forms (each roll of 6000 Nos.)	16,16,000.00 No (with 1% wastage)
		3 pre-tagged Biodegradable Mesh of size 170x 65 mm in Roll forms (each roll of 6000 Nos.)	10,10,000.00Nos (with 1% wastage)

RA may take consequential action as per policy / procedure